

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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RAJYA SABHA

UNSTARRED QUESTION NO. 1342

TO BE ANSWERED ON TUESDAY THE 14<sup>TH</sup> MARCH, 2017  
PHALGUNA 23, 1938 (SAKA)

EXPENDITURE FROM GREEN CESS FUND

**1342. SHRI KIRANMAY NANDA:**

Will the Minister of FINANCE be pleased to state:

- (a) the amount of revenue collected so far on account of Green Cess by Government;
- (b) the details of expenditure made from Green Cess Fund, year-wise during the last two years State-wise; and
- (c) the further plan of Government for expenditure from Green Cess for the next three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)

**(a), (b) & (c):** No cess by the name of Green Cess has been imposed by the Central Government. However, Clean Environment Cess [erstwhile Clean Energy Cess], as a duty of excise, is levied under section 83 [read with the Tenth Schedule] of the Finance Act, 2010, on coal, lignite and peat for the purposes of financing and promoting clean environment and energy initiatives, funding research in the area of clean environment or clean energy, or for any other purpose relating thereto. Presently, Clean Environment Cess is levied at the rate of Rs.400 per tonne.

The revenue on account of Clean Environment Cess since F.Y. 2010-11 is as under:

|                       | <b>Rs. In Crore</b>           |
|-----------------------|-------------------------------|
| <b>Financial Year</b> | <b>Clean Environment Cess</b> |
| 2010-2011             | 1,066.46                      |
| 2011-2012             | 2,579.55                      |
| 2012-2013             | 3,053.19                      |
| 2013-2014             | 3,471.98                      |
| 2014-2015             | 5,393.46                      |
| 2015-2016             | 12,675.60                     |
| 2016-2017 (Revised)   | 28,500.00                     |
| 2017-2018 (Budgeted)  | 29,700.00                     |

The proceeds from Clean Environment Cess are meant for building the corpus of the National Clean Energy Fund (NCEF). An Inter-Ministerial Group approves the projects/schemes eligible for financing under the NCEF.

These projects include innovative schemes like Green Energy Corridor for boosting up the transmission sector, Namami Gange, Green India Mission, Jawaharlal Nehru National Solar Mission (JNNSM)'s installation of solar photovoltaic (SPV) lights and small capacity lights, installation of SPV water pumping systems, SPV Power Plants, Grid Connected Rooftop SPV Power Plants, pilot project to assess wind power potential etc.

The Ministry-wise NCEF fund allocation for the last two years, revised estimates for F.Y.2016-17 and budgeted estimates for F.Y.2017-18 are as under:

| (Rupees in crores) |                                      |   |   |                                   |                   |   |          |
|--------------------|--------------------------------------|---|---|-----------------------------------|-------------------|---|----------|
| F.Y.               | Ministry of New and Renewable Energy | Ministry of Water Resources, River Development & Ganga Rejuvenation | Ministry of Drinking Water & Sanitation | Ministry of Environment & Forests | Ministry of Power | Ministry of Heavy Industries & Public Enterprises | Total    |
| 2014-15            | 1,977.35                             | 0   | 110.64                                  | 0                                 | 0                 | 0   | 2,087.99 |
| 2015-16            | 3,989.83                             | 1,000.00  | -                                       | 244.97                            | 0                 | 0   | 5,234.80 |
| 2016-17 (RE)       | 4,272.00                             | 1,675.00  | -                                       | 955.74                            | 0                 | 0   | 6,902.74 |
| 2017-18 (BE)       | 5,341.70                             | 2,250.00  | -                                       | 1,111.30                          | -                 | -   | 8,703    |

Further, as per the Constitution (101<sup>st</sup>) Amendment Act, 2016, the Goods and Services Tax (GST) Council shall, inter alia, make recommendations to the Union and the States on the taxes, cesses and surcharges levied by the Union, the States and the local bodies which may be subsumed in the GST.

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